

IN THE NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD
DIVISION BENCH
COURT - I

ITEM No.227- CP/15(AHM)2022
ITEM No.228-IA/9(AHM)2024
in
CP/15(AHM)2022

Proceedings under Section 213,241-242 Co. Act, 2013

IN THE MATTER OF:

Tushar Ishwarlal Patel
V/s

Ajay Precision Parts Manufacturing Co. Pvt Ltd & Ors

.....Applicant

.....Respondent

Order delivered on 18/04/2024

Coram:

Mr.Shammi Khan, Hon'ble Member(J)
Mr. Sameer Kakar, Hon'ble Member(T)

PRESENT:

For the Applicant :Mr. Yuvraj Thakore, Adv.
For the Respondent :

ORDER

IA/9(AHM)2024

This is an IA/9(AHM)2024 has been filed by the applicant under Rule 11 of NCLT Rules, 2016 Seeking deletion of name of R-3 Ms. Sonali Arvind Patel now deceased from array of parties in the main company petition No. 15 of 2022 as she has now passed away on 25.12.2022 and the death certificate is appended at Page No. 15 which is issued by Department of Health and Family Welfare at Sabar Katha District, Gujarat.

Application as prayed is allowed and the applicant is permitted to delete the name of deceased R-3 from the array of parties.

IA/9(AHM)2024 disposed of accordingly.

CP/15(AHM)2022

The applicant is directed to amend/file amended cause title in the matter within one week and serve upon the other respondents.

Re-list on 13.06.2024

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SAMEER KAKAR
MEMBER (TECHNICAL)

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SHAMMI KHAN
MEMBER (JUDICIAL)